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मंगळवार, मार्च १५, १९८८/फाल्गुन २५, शके १९०९

**MAHARASHTRA LEGISLATURE SECRETARIAT**

The following Bill which was introduced in the Maharashtra Legislative Council on 15th March 1988 is published under rule 111 of the Maharashtra Legislative Council Rules:—

**L. C. BILL No. II OF 1988.*****A BILL***

*further to amend the Maharashtra Agricultural Lands (Ceiling on Holdings) Act, 1961.*

WHEREAS it is expedient further to amend the Maharashtra Agricultural Lands (Ceiling on Holdings) Act, 1961, for the purpose hereinafter appearing; It is hereby enacted in the Thirty-ninth Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra Agricultural Lands (Ceiling Short title. on Holdings) (Amendment) Act, 1988.

Amendment of section 27 of Mah. XXVII of 1961. 2. In section 27 of the Maharashtra Agricultural Lands (Ceiling on Holdings) Act, 1961, in the *Explanation* at the end, for the letters and figures "Rs. 4,500" the letters and figures "Rs. 12,000" shall be substituted. Mah. XXVII of 1961.

## STATEMENT OF OBJECTS AND REASONS.

A serving member of the armed forces of the Union or an ex-serviceman, or a dependent of them, whose gross annual income in the year immediately preceding the month in which surplus land is granted under section 27 of the Maharashtra Agricultural Lands (Ceiling on Holdings) Act, 1961 does not exceed Rs. 4,500 is entitled to a priority in grant of land under that section. After the revision of salary and allowances and the pensionary benefits on the recommendation of the Fourth Pay Commission, there will be substantial increase in the amount of gross annual income of a serving member or ex-serviceman or their dependent and income of each of them is bound to exceed the amount of Rs. 4,500 specified in section 27. The provision for entitlement on priority for grant of land to any of them under section 27 would, therefore, be rendered nugatory. It is, therefore, considered necessary to increase the amount of gross annual income of a serving member or ex-serviceman or their dependent to Rs. 12,000.

2. Hence this Bill.

Bombay, dated the 11th March 1988.

VILASRAO DESHMUKH,  
Minister for Revenue.

Bombay, dated the 15th March 1988.

C. M. DHOPARE,  
Secretary (II),  
Maharashtra Legislative Council.